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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORIGINAL APPLICATION NO 249 OF 1987

Date of decision : 19 September '1988

Udayanath Mohapatra,  
aged about 58 years,  
Son of Late Bauribandhu Mohapatra,  
at present working as  
Senior Personal Assistant, Gr. I  
(Grade-I Stenographer) attached  
to the General Manager, Telecommunication,  
Orissa, Bhubaneswar, District-Puri.

.... Applicant

Versus

1. Union of India,  
represented by its Secretary,  
Telecommunications Department,  
Sanchar Bhavan, New Delhi-110 001.

2. Director General, Telecommunication,  
Sanchar Bhavan, New Delhi-110 001.

3. General Manager, Telecommunication,  
Orissa,  
At/P.O Bhubaneswar 751 001,  
District- Puri.

... Respondents

M/s Deepak Misra, S.S.Hota,  
A.Deo

... For Applicant

Mr A.B Misra,  
Senior Standing Counsel(Central)

... For Respondents

C O R A M

THE HON'BLE MR B.R PATEL, VICE-CHAIRMAN

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1. Whether reporters of local papers have been permitted to see the judgment ? Yes.
2. To be referred to the Reporters or not? *No*
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

JUDGMENTIV  
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B.R PATEL, VICE-CHAIRMAN      The applicant is a Senior Personal Assistant Gr.I (Grade-I Stenographer) attached to the General Manager, Telecommunications, Orissa, Bhubaneswar. He has been working as such since 13.12.78. He has been drawing his emoluments in the scale of pay of Rs.1640-2900. His prayer is that his pay scale should be enhanced to Rs.2000-3200/- as per recommendation of the 4th Pay Commission.

2.      The respondents have mentioned in their counter that orders have since been issued for upgrading 74 posts of stenographers to the scale of Rs.2000-3200/- with immediate effect vide Annexure R1. Some promotions have already been made against these posts vide order dated 30th June 1988 and the case of the petitioner will be considered in due course.

3.      I have heard Mr A.Deo, learned Counsel for the petitioner and Mr A.B Misra, learned Senior Standing Counsel for the Central Government and perused the relevant documents. Mr Deo has brought it to my notice that a representation made by the petitioner is pending consideration by the authorities vide Annexure -2. This representation is dated 2nd February 1987. The Departmental authorities have taken considerable time in disposing of the representation. Ofcourse according to section 19(4) of the Administrative Tribunals Act ,1985, representations and appeals should abate pending disposal of any application filed before the Central Administrative Tribunal. The application was filed on 16.9.87

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and no action after that date has been taken by the Departmental authorities. After hearing the counsel for both the sides, I direct that the representation dated 2.2.1987 should be considered and disposed of by the competent authority within 3 months from the date of receipt of a copy of this judgment, if the representation has not yet been disposed of in the meantime. The application is disposed of accordingly, leaving the parties to bear their own costs.

.....  
Vice-Chairman



Central Administrative Tribunal  
Cuttack Bench, Cuttack  
September 19, 1988/N.J.Joseph, SPA.